

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA.64/2000 in
OA.1274/99

dt.19-9-2000

Between

1. Union of India, rep. by
General Manager
SC Rly., Rail nilayam
Secunderabad

2. Divnl. Rly., Manager
SC Rly., Guntakal Divn.
Guntakal

3. Sr. Divnl. Personnel Officer
SC Rly., Guntakal Divn.
Guntakal

: Applicants/respondents

and

Smt. Ayyamma : Respondent/Applicant

Counsel for the applicants : C.V. Malla Reddy
CGSC

Counsel for the respondent : S. Ramakrishna Rao
Advocate

Coram

Hon. Mr. Justice DH Nasir, Vice Chairman

Hon. Mr. R. Bangarajan, Member (Admn.)



RA.64/2000 in
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Order

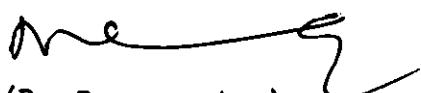
Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

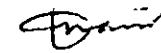
Heard Mr. C. Venkata Malla Reddy for the applicants and Mr. S. Ramakrishna Rao for the respondents.

2. The respondents in the OA have filed this Review application for reviewing the case. The learned counsel for the applicant in the RA submits that the husband of the applicant in the OA being casual labour with temporary status is not entitled for pensionary benefits and hence the applicant is not entitled for family pension. Further he adds that the applicant in the OA has asked for family pension whereas in the order it is directed for pension as well as family pension, which in his opinion was not called for.

3. When the applicant submits that even the pension is not applicable the question of family pension does not arise. The remedy for her is to go for appeal against the order and in that view the RA is not maintainable.

4. In view of the above the RA is dismissed. No costs.


(R. Rangarajan)
Member (Admn.)


(D.H. Nasir)
Vice Chairman

Dated : 19 Sept, 2000
Dictated in Open Court

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